

File No. 15017/120/2016- FSSAI/ Legal
Food Safety and Standards Authority of India
A Statutory Authority established under Food Safety and Standards Act, 2006
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 3rd October, 2017

To

The Commissioners of Food Safety/ Officers- in- charge of Food Safety,

All States/ UTs.

Subject- - Cases pending under PFA Act and other orders repealed by FSS Act, 2006
(Schedule 2)- regarding.

Sir/ Madam,

This is in continuation of FSSAI's letters of even number dated 02.08.2016 and 14.07.2017 impressing upon the Commissioners of Food Safety, States/ UTs to take steps to dispose of the long pending court cases filed under erstwhile Prevention of Food Adulteration Act, 1954 and other orders repealed by FSS Act, 2006. In the letter cited later the good work done by States of Goa & Rajasthan was shared.

This is to further apprise that the Commissioner of Food Safety, Gujarat has done exemplary work to reduce the pendency of old cases under PFA Act, 1954. Out of nearly 4329 cases pending in various courts, they have identified 3881 cases mainly concerning sub-standard and mis-branding which could be disposed of by imposing fine only. After the support of the Legal Department of the State Government and the State Legal Services Authority, a special sitting of Judicial Magistrates' Courts was arranged on 9th September, 2017. Based on the discussions, about 1200 cases were disposed of by imposing a fine of Rs 1.25 crores approx.

A copy of the paper prepared by the O/o Commissioner of Food Safety delineating the steps towards closing of court cases filed under PFA Act, 1954 is sent herewith as Annexure for your perusal and for initiating similar action in your State/ UT. Action taken may please be intimated to the FSSAI.

Yours faithfully,

(Raj Singh)
Head (GA/Legal)
Tel. 23220997

Encl.- As above.